## Directorate General of Foreign Trade Udyog Bhawan DES-V Section

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The Meeting No.12/AM-19 dated 13.09.2018 actually held on 20.09.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------|
| 1.    | Shri J.D. Giri, Vice President                    | AEPC       |
| 2.    | Dr. Ram Asrey Lal, Sr. General Manager            | AT&DC      |
| 3.    | Shri Nand Lal, Consultant                         | DIPP       |
| 4.    | Shri S.K.Mohapatra, DDG                           | DGFT       |
| 5.    | Shri Dinesh Baid, FTDO                            | DGFT       |

At the outset the Minutes of NC-V Meeting No. 11/AM-19 dated 30.08.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 12/AM-19 dated 13.09.2018 alongwith the decision taken in respect of each case is enumerated below:

| Case No.:23/23/84-ALC3/2016 | Party Name:BHARAT SILKS | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------|-------------------------|--|---------------------|
| HQ File                     | RLA File                | Lic.No/Date:0710109291                         |                     |
| :01/84/050/00468/AM17/      | :07/24/040/00353/AM16/  | 20.01.2016                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|   | Case No.:22/23/84-ALC3/2016       | Party Name:BHARAT SILKS            | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|------------------------------------|--|---------------------|
| 2 | HQ File<br>:01/84/050/00467/AM17/ | RLA File<br>:07/24/040/00401/AM16/ | Lic.No/Date:0710109475<br>03.03.2016           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:5/25/84-ALC3/2016 | Party Name: BHARAT SILKS | Meet No/Date: 12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Withdrawn |
|----------------------------|--------------------------|---|----------------------|
| HQ File                    | RLA File                 | Lic.No/Date:0710109881                          |                      |
| :01/84/050/00473/AM17/     | :07/24/040/00060/AM17/   | 27.05.2016                                      |                      |

**Decision :** Committee considered the case as per agenda along with other relevant papers and observe that the case has already been approved in previous meeting. Accordingly Committee

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decided to withdraw the case from the Agenda.

| Case No.:2/12/84-ALC3/2018 | Party Name: INDAUTO FILTERS, | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----------------------------|------------------------------|--|---------------------|
| HQ File                    | RLA File                     | Lic.No/Date:0710111468                         | Defer               |
| :01/84/050/00178/AM19/     | :07/24/040/00019/AM18/       | 25.04.2017                                     | Date:25.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

| Case No.:47/12/84-ALC3/2018 | Party Name:BHARAT SILKS | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------|-------------------------|--|---------------------|
| HQ File                     | RLA File                | Lic.No/Date:0710111490                         |                     |
| :01/84/050/00223/AM19/      | :07/24/040/00021/AM18/  | 27.04.2017                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|   | Case No.:25/12/84-ALC3/2018       | Party Name:BHARAT SILKS            | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|------------------------------------|--|---------------------|
| , | HQ File<br>:01/84/050/00201/AM19/ | RLA File<br>:07/24/040/00095/AM18/ | Lic.No/Date:0710111801<br>21.06.2017           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:27/12/84-ALC3/2018 | Party Name: C.L.<br>INTERNATIONAL | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------|-----------------------------------|--|---------------------|
| HQ File                     | RLA File                          | Lic.No/Date:0510403334                         |                     |
| :01/84/050/00203/AM19/      | :05/23/040/00144/AM18/            | 05.07.2017                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above AA on repeat basis with AA No.0510405584 08.02.2018 ratified in Meeting No.9/84-ALC3/2018 dated 02.08.2018.

RA concerned may take necessary action subject to compliance of other usual conditions.

| 8 | Case No.:49/12/84-ALC3/2018       | Party Name:BHARAT SILKS            | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|------------------------------------|--|---------------------|
|   | HQ File<br>:01/84/050/00225/AM19/ | RLA File<br>:07/24/040/00124/AM18/ | Lic.No/Date:0710111952<br>02.08.2017           |                     |

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**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:2/13/84-ALC3/2017 | Party Name: JPM EXPORTS PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----------------------------|---|--|---------------------|
| HQ File                    | RLA File                                | Lic.No/Date:0210207810                         | Defer               |
| :01/84/050/00152/AM18/     | :02/24/040/00087/AM18/                  | 22.08.2017                                     | Date:11.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.

|    | Case No.:48/12/84-ALC3/2018       | Party Name:BHARAT SILKS            | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 10 | HQ File<br>:01/84/050/00224/AM19/ | RLA File<br>:07/24/040/00210/AM18/ | Lic.No/Date:0710112344<br>03.11.2017           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|   | Case No.:50/12/84-ALC3/2018       | Party Name:BHARAT SILKS            | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|------------------------------------|--|---------------------|
| 1 | HQ File<br>:01/84/050/00226/AM19/ | RLA File<br>:07/24/040/00265/AM18/ | Lic.No/Date:0710112549<br>15.12.2017           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| ( | Case No.:19/26/84-ALC3/2017 | Party Name:SURE SAFETY<br>INDIA PVT LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|---|-----------------------------|---|--|---------------------|
|   | HQ File                     | RLA File                                | Lic.No/Date:3410043756                         | Defer               |
|   | 01/84/050/00403/AM18/       | :34/24/040/00264/AM18/                  | 28.12.2017                                     | Date:25.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue reminder to letter dated 14.08.2018. The case stands deferred for re-listing on 25.10.2018.

| 13 | Case No.:39/24/84-ALC3/2017 | Party Name:GOKUL<br>POLYMERS PVT LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------|--------------------------------------|--|---------------------|
|    | HQ File                     | RLA File                             | Lic.No/Date:0510405435                         | Defer               |
|    | :01/84/050/00336/AM18/      | :05/23/040/00417/AM18/               | 24.01.2018                                     | Date:25.10.2018     |

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**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:8/25/84-ALC3/2017 | Party Name: BASANT INDIA INC | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|----------------------------|------------------------------|--|---------------------|
| 14 | HQ File                    | RLA File                     | Lic.No/Date:0510405542                         | Defer               |
|    | :01/84/050/00360/AM18/     | :05/23/040/00436/AM18/       | 06.02.2018                                     | Date: 11.10.2011    |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue reminder to the firm to provide samples. The case stands deferred for relisting on 11.10.2018.

|    | Case No.:28/25/84-ALC3/2017       | Party Name:OPERA GLOBAL<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|--|--|---------------------|
| 15 | HQ File<br>:01/84/050/00380/AM18/ | RLA File<br>:05/24/040/00565/AM18/         | Lic.No/Date:0510405620<br>12.02.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:27/6/84-ALC3/2018 | Party Name:GINZA<br>INDUSTRIES LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----------------------------|------------------------------------|--|---------------------|
| HQ File                    | RLA File                           | Lic.No/Date:5210042573                         | Defer               |
| :01/84/050/00107/AM19/     | :52/24/040/00086/AM18/             | 21.03.2018                                     | Date:25.10.201      |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that information called from the firm not received. Committee decided to send a final reminder to the firm and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 25.10.2018.

| Case No.:9/3/84-ALC3/2018 | Party Name:SARAT<br>INDUSTRIES LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|---------------------------|--|--|---------------------|
| HQ File                   | RLA File                               | Lic.No/Date:0210208316                         | Defer               |
| :01/84/050/00023/AM19/    | :02/24/040/00005/AM19/                 | 06.04.2018                                     | Date:11.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to request the firm to provide samples. The case stands deferred for re-listing on 11.10.2018.

| Case No.:51/12/84-ALC3/2018 | Party Name:BHARAT SILKS | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
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| HQ File                | RLA File               | Lic.No/Date:0710113096 |
|------------------------|------------------------|------------------------|
| :01/84/050/00227/AM19/ | :07/24/040/00002/AM19/ | 10.04.2018             |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:52/12/84-ALC3/2018       | Party Name:BHARAT SILKS            | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 19 | HQ File<br>:01/84/050/00228/AM19/ | RLA File<br>:07/24/040/00003/AM19/ | Lic.No/Date:0710113161<br>19.04.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:8/4/84-ALC3/2018 | Party Name:HIGH<br>PERFORMANCE TEXTILES<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|---------------------------|--|--|---------------------|
| 20 | HQ File                   | RLA File   | Lic.No/Date:0510406235                         | Defer               |
|    | :01/84/050/00060/AM19/    | :05/23/040/00029/AM19/                                     | 26.04.2018                                     | Date:25.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:10/4/84-ALC3/2018        | Party Name:OPERA GLOBAL<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|--|--|---------------------|
| 21 | HQ File<br>:01/84/050/00062/AM19/ | RLA File<br>:05/24/040/00051/AM19/         | Lic.No/Date:0510406262<br>27.04.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for Style No. IG 507Z6, LGC 1019 and LG 566 Z15.

RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:10/6/84-ALC3/2018 | Party Name:CAMPARI<br>EXPORTS PVT.LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|----------------------------|--|--|---------------------|
| 22 | HQ File                    | RLA File                               | Lic.No/Date:0510406392                         | Defer               |
|    | :01/84/050/00090/AM19/     | :05/23/040/00057/AM19/                 | 09.05.2018                                     | Date:11.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.

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| Case No.:9/6/84-ALC3/2018         | Party Name:SIVSHREE<br>MEDITTEX (INDIA) PRIVATE<br>LIMITED, | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Rejected |
|-----------------------------------|---|--|---------------------|
| HQ File<br>:01/84/050/00089/AM19/ | 1:32/24/040/00006/AM10/                                     | Lic.No/Date:3210078487<br>11.05.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to submit information as per letter dated 16.07.2018 followed with reminder dated 10.08.2018. As no reply received from the firm, the committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:16/6/84-ALC3/2018 | Party Name:NANDAN DENIM<br>LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Rejected |
|----------------------------|------------------------------------|--|---------------------|
| HQ File                    | RLA File                           | Lic.No/Date:0810142595                         |                     |
| :01/84/050/00096/AM19/     | :08/24/040/00035/AM19/             | 15.05.2018                                     |                     |

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to submit information as per letter dated 06.09.2018 followed with reminder dated 10.08.2018. As no reply received from the firm, the committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Party Name:SURE SAFETY INDIA PVT LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred      |
|--------------------------------------|--|--------------------------|
| RLA File<br>:34/24/040/00062/AM19/   | Lic.No/Date:3410044154<br>18.05.2018           | Defer<br>Date:25.10.2018 |
|                                      | INDIA PVT LTD  RLA File                        | INDIA PVT LTD            |

**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that the information called from the firm not received. Committee decided to send a reminder to the firm. The case stands deferred to 25.10.2018.

|    | Case No.:10/12/84-ALC3/201        | Party Name:FLEXITUFF INTERNATIONAL LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|--|--|---------------------|
| 26 | HQ File<br>:01/84/050/00186/AM19/ | RLA File<br>:56/24/040/00011/AM19/     | Lic.No/Date:5610005418<br>21.05.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| 27 | Case No.:11/12/84-ALC3/2018       | Party Name:FLEXITUFF<br>INTERNATIONAL LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|---|--|---------------------|
|    | HQ File<br>:01/84/050/00187/AM19/ | RLA File<br>:56/24/040/00010/AM19/        | Lic.No/Date:5610005417<br>21.05.2018           |                     |

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**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

| SI.No. | ITCHS<br>Code | Import Item Name.                                  | Qty<br>allowed<br>in MT     |
|--------|---------------|--|-----------------------------|
| 1      | 39021000      | POLYPROPYLENE<br>GRANULES                          | 513                         |
| 2      | 39202020      | BOPP FILM  | 25.750                      |
| 3      | 39021000      | PACKING<br>MATERIAL<br>(POLYPROPYLENE<br>GRANULES) | As per<br>Packing<br>Policy |

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:18/6/84-ALC3/20 HQ File :01/84/050/00098/AM19/ |                 | Party Name:ECOLINE EXIM<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred      |
|---|-----------------|--|--|--------------------------|
|   | 1/04/050/00000/ | RLA File<br>:02/24/040/00029/AM19/         | Lic.No/Date:0210208441<br>22.05.2018           | Defer<br>Date:25.10.2018 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

| Case No.:25/6/84-ALC3/2018        | Party Name:KANPUR<br>PLASTIPACK LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------------|-------------------------------------|--|---------------------|
| HQ File<br>:01/84/050/00105/AM19/ | RLA File :06/24/040/00010/AM19/     | Lic.No/Date:0610038889<br>22.05.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

| 29 | Sl.No. | ITCHS<br>Code | Import Item Name.                            | Qty<br>Allowed<br>in KG |
|----|--------|---------------|--|-------------------------|
|    | 1      | 39021000      | POLYPROPYLENE<br>GRANULES                    | 51450                   |
|    | 2      | 39023000      | PP GRANULES<br>FOR<br>LAMINATION<br>/COATING | 17640.000               |

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| 3 | 39011010 | LDPE   | 4410.000                    |
|---|----------|--|-----------------------------|
| 4 | 39021000 | P.P. GRANULES (<br>To be used for<br>manufacture of<br>packing material) | As per<br>Packing<br>Policy |

| Case No.:3/12/84-ALC3/2018 | Party Name: FLEXITUFF<br>INTERNATIONAL LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----------------------------|--|--|---------------------|
| HQ File                    | RLA File                                   | Lic.No/Date:5610005420                         |                     |
| :01/84/050/00179/AM19/     | :56/24/040/00012/AM19/                     | 28.05.2018                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

|  | Sl.No. | ITCHS<br>Code | Import Item Name.                                  | Qty Allowed in MT                                  |
|--|--------|---------------|--|--|
|  | 1      | 39021000      | POLYPROPYLENE<br>GRANULES                          | 1.10 Kg/Kg content contained in the export product |
|  | 2      | 38123990      | U.V.STABILIZER                                     | 2.024 MT   |
|  | 3      | 55034000      | POLYPROPYLENE<br>FIBER                             | 205 MT   |
|  | 4      | 39021000      | PACKING<br>MATERIAL<br>(POLYPROPYLENE<br>GRANULES) | As per Packing Policy                              |

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:12/12/84-ALC3/2018 | Party Name:FLEXITUFF<br>INTERNATIONAL LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------|---|--|---------------------|
| HQ File                     | RLA File                                  | Lic.No/Date:5610005423                         |                     |
| :01/84/050/00188/AM19/      | :56/24/040/00015/AM19/                    | 29.05.2018                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

| Sl.No. | ITCHS<br>Code | Import Item Name. | Qty<br>Allowed<br>in MT |
|--------|---------------|-------------------|-------------------------|
| 1      | 55034000      | POLYPROPYLENE     | 76.875                  |

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|   |          | FIBER   |                             |
|---|----------|---|-----------------------------|
| 2 | 55034000 | PACKING<br>MATERIAL<br>(POLYPROPYLENE<br>FIBER) | As per<br>Packing<br>Policy |

|                        | Party Name:FLEXITUFF<br>INTERNATIONAL LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|------------------------|---|--|---------------------|
| HQ File                | RLA File                                  | Lic.No/Date:5610005421                         |                     |
| :01/84/050/00189/AM19/ | :56/24/040/00013/AM19/                    | 29.05.2018                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

| 32 | Sl.No. | ITCHS<br>Code | Import Item Name.                               | Qty<br>Allowed<br>in MT     |
|----|--------|---------------|---|-----------------------------|
|    | 1      | 55034000      | POLYPROPYLENE<br>FIBER                          | 76.875                      |
|    | 2      | 55034000      | PACKING<br>MATERIAL<br>(POLYPROPYLENE<br>FIBER) | As per<br>Packing<br>Policy |

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:14/12/84-ALC3/2018 | Party Name:FLEXITUFF<br>INTERNATIONAL LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------|---|--|---------------------|
| HQ File                     | RLA File                                  | Lic.No/Date:5610005422                         |                     |
| :01/84/050/00190/AM19/      | :56/24/040/00014/AM19/                    | 29.05.2018                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

| 33 | -      |               |                        |                         |
|----|--------|---------------|------------------------|-------------------------|
|    | Sl.No. | ITCHS<br>Code | Import Item Name.      | Qty<br>Allowed<br>in MT |
|    | 1      | 55034000      | POLYPROPYLENE<br>FIBER | 76.875                  |
|    | 2      | 55034000      | PACKING<br>MATERIAL    | As per<br>Packing       |

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| (POLYPROPYLENE | Policy |
|----------------|--------|
| FIBER)         |        |

| Case No.:4/8/84-ALC3/2018 | Party Name:BULKCORP<br>INTERNATIONAL PRIVATE<br>LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---------------------------|---|--|---------------------|
| HQ File                   | RLA File  | Lic.No/Date:0810142773                         |                     |
| :01/84/050/00121/AM19/    | :08/24/040/00020/AM19/                                  | 07.06.2018                                     |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-

| 34 | Sl.No. | ITCHS<br>Code | Import Item Name.   | Qty<br>Allowed<br>in KG |
|----|--------|---------------|---|-------------------------|
|    | 1      | 39269080      | PP WOVEN FABRIC<br>WITH / WITHOUT<br>UV STABILZER (2%<br>BY WEIGHT) | 91800.000               |
|    | 2      | 58063990      | ARTICLES MADE<br>OF<br>POLYPROPYLENE<br>(NARROW WOVEN<br>FABRIC)    | 42000.000               |
|    | 3      | 54025910      | POLYPROPYLENE<br>MULY FILAMENT<br>YARN                              | 21000.000               |
|    | 4      | 39201019      | ARTICLES MADE<br>OF<br>LDPE/LLDPE(LINER)<br>39011090/39011010       | 52500.000               |

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:22/8/84-ALC3/2018        | Party Name: WELCOME FOOTWEARS      | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Defereed    |
|-----------------------------------|------------------------------------|--|------------------------|
| HQ File<br>:01/84/050/00139/AM19/ | RLA File<br>:05/24/040/00129/AM19/ | Lic.No/Date:0510406777<br>07.06.2018           | Defer Date: 25.10.2018 |





decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

| 36 |  | Party Name: AGRIYAH<br>SAFETY GEAR PVT. LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred      |
|----|--|--|--|--------------------------|
|    | HQ File :01/84/050/00142/AM19/  Decision: Committee cons | RLA File<br>:06/24/040/00013/AM19/           | Lic.No/Date:0610038907<br>08.06.2018           | Defer<br>Date:11.10.2018 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.

|   | Party Name:STRAWBERRY<br>STUDIO EXPORTS PRIVATE<br>LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred      |
|---|--|--|--------------------------|
| HQ File :01/84/050/00137/AM19/  Decision : Committee cons | 1:03/24/040/00161/AM19/                                    | Lic.No/Date:0510406851<br>13.06.2018           | Defer<br>Date:11.10.2018 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.

|    |                        | Party Name:JAYANITA    | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|------------------------|------------------------|--|---------------------|
| 38 | HQ File                | RLA File               | Lic.No/Date:0510406874                         | Defer               |
|    | :01/84/050/00144/AM19/ | :05/23/040/00131/AM19/ | 15.06.2018                                     | Date:25.10.2018     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for comments. The case stands deferred for re-listing on 25.10.2018.

|   |                                   | Party Name:POOJA<br>INTERNATIONAL  | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred      |
|---|-----------------------------------|------------------------------------|--|--------------------------|
| 9 | HQ File<br>:01/84/050/00138/AM19/ | RLA File<br>:05/24/040/00165/AM19/ | Lic.No/Date:0510406893                         | Defer<br>Date:11.10.2018 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow Personal Hearing to the firm along with sample and calculation wastage. The case stands deferred for re-listing on 11.10.2018.

| 40 | Case No.:30/8/84-ALC3/2018 | Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|----------------------------|--|--|---------------------|
|    | HQ File                    | RLA File   | Lic.No/Date:0710113451                         | Defer Date          |
|    | :01/84/050/00147/AM19/     | :07/24/040/00067/AM19/                             | 19.06.2018                                     | 25.10.2018          |

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**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that Cuttable length and Number of pieces is not mentioned in CAD. The same may be mentioned by the firm alongwith product sample. The case stands deferred for re-listing on 25.10.2018.

|   | Case No.:10/8/84-ALC3/2018        | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|--|--|---------------------|
| 1 | HQ File<br>:01/84/050/00127/AM19/ | RLA File<br>:05/24/040/00178/AM19/     | Lic.No/Date:0510406973<br>26.06.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:12/8/84-ALC3/2018        | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|--|--|---------------------|
| 42 | HQ File<br>:01/84/050/00129/AM19/ | RLA File<br>:05/24/040/00177/AM19/     | Lic.No/Date:0510406972<br>26.06.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:20/12/84-ALC3/2018 | Party Name:S.M. FASHION<br>WEAR | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------|---------------------------------|--|---------------------|
| 43 | HQ File                     | RLA File                        | Lic.No/Date:3210078548                         | Defer Date          |
|    | :01/84/050/00196/AM19/      | :32/24/040/00016/AM19/          | 09.07.2018                                     | 25,10,18            |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for CAD, Sketch and Measurement Chart for further consideration. The case stands deferred for re-listing on 25.10.2018.

| Case No.:46/12/84-ALC3/2018       | Party Name: SHANKAR<br>PACKAGINGS LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred    |
|-----------------------------------|---|--|------------------------|
| HQ File<br>:01/84/050/00222/AM19/ | RLA File<br>:34/24/040/00071/AM19/        | Lic.No/Date:3410044316                         | Defer Date: 11.10.2018 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case. The case stands deferred for re-listing on 11.10.2018.

| 45 | Case No.:18/12/84-ALC3/2018       | Party Name: KERALA BALERS PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|---|--|---------------------|
|    | HQ File<br>:01/84/050/00194/AM19/ | RLA File<br>:10/24/040/00022/AM19/        | Lic.No/Date:1010059990<br>12.07.2018           |                     |

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**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow 3% Wastage for the above advance authorization.

RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:19/12/84-ALC3/2018 | Party Name: SIVSHREE<br>MEDITTEX (INDIA) PRIVATE<br>LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------|---|--|---------------------|
| 46 | HQ File                     | RLA File  | Lic.No/Date:3210078563                         | Defer               |
|    | :01/84/050/00195/AM19/      | :32/24/040/00018/AM19/                                      | 12.07.2018                                     | Date:25.10.13       |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD for further consideration. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:19/12/84-ALC3/2018 | Party Name: S P APPARELS<br>LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------|-------------------------------------|--|---------------------|
| 47 | HQ File                     | RLA File                            | Lic.No/Date:3210078562                         | Defer Date          |
|    | :01/84/050/00197/AM19/      | :32/24/040/00017/AM19/              | 12.07.2018                                     | 25.10.18            |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD for further consideration. The case stands deferred for relisting on 25.10.2018.

|    | Case No.:4/12/84-ALC3/2018        | Party Name: AMRIT EXPORTS PVT. LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred  |
|----|-----------------------------------|-------------------------------------|--|----------------------|
| 48 | HQ File<br>:01/84/050/00180/AM19/ | RLA File<br>:02/24/040/00054/AM19/  | Lic.No/Date:0210208569<br>16.07.2018           | Defer Date: 25.10.18 |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample of export product and explanation of wastage of each stage alongwith CAD. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:5/12/84-ALC3/2018     | Party Name: KERALA BALERS PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred    |
|----|--------------------------------|---|--|------------------------|
| 19 | HQ File :01/84/050/00181/AM19/ | RLA File : 10/24/040/00016/AM19/          | Lic.No/Date: 1010059994<br>17.07.2018          | Defer Date<br>25.10.18 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

| 50 | Case No.:22/12/84-ALC3/2018       | Party Name:S.M. FASHION<br>WEAR    | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
|    | HQ File<br>:01/84/050/00198/AM19/ | RLA File<br>:32/24/040/00021/AM19/ | Lic.No/Date:3210078570<br>17.07.2018           |                     |

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**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|   | Case No.:40/12/84-ALC3/2018 | Party Name:EASTERN BASE | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|---|-----------------------------|-------------------------|--|---------------------|
| 1 | HQ File                     | RLA File                | Lic.No/Date:05010407220                        | Defer Date          |
|   | :01/84/050/00216/AM19/      | :5/23/040/000184/AM19/  | 17.07.2018                                     | 25.10.18            |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD for Sl. No.3 of the Export Item and also decided to ratify the norms for Sl. No. 1 & 2 as applied for. The case stands deferred for re-listing on 25.10.2018 for Sl. No.3.

|    | Case No.:26/12/84-ALC3/2018       | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|--|--|---------------------|
| 52 | HQ File<br>:01/84/050/00202/AM19/ | RLA File<br>:05/24/040/00230/AM19/     | Lic.No/Date:0510407247<br>19.07.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|   | Case No.:35/12/84-ALC3/2018       | Party Name: PRECISE<br>SEAMLESS APPARELS PVT<br>LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|---|--|---------------------|
| 3 | HQ File<br>:01/84/050/00211/AM19/ | RLA File<br>:05/24/040/00228/AM19/                  | Lic.No/Date:0510407240<br>19.07.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:43/12/84-ALC3/2018       | Party Name: SURGEINE<br>HEALTHCARE INDIA PVT.<br>LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------------|---|--|---------------------|
| 54 | HQ File<br>:01/84/050/00219/AM19/ | RLA File<br>:05/24/040/00227/AM19/                    | Lic.No/Date:0510407253<br>19.07.2018           | Defer Date          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 11.10.2018.

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| Case No.:23/12/84-ALC3/2018  | Party Name: JAI SREEM EXPORTS      | Meet No/Date: 12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|--|------------------------------------|---|---------------------|
| HQ File<br>:01/84/050/00199/AM19/  | RLA File<br>:32/24/040/00023/AM19/ | Lic.No/Date:3210078578<br>20.07.2018            | - To Date.          |
| <b>Decision :</b> Committee considered the case as per age decided to ask for sample and CAD. The case stands deferred |                                    |   | t papers and        |

|   | Case No.:34/12/84-ALC3/2018       | Party Name:PANORAMA<br>EXPORTS P LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|--------------------------------------|--|---------------------|
| 6 | HQ File<br>:01/84/050/00210/AM19/ | RLA File<br>:05/24/040/00231/AM19/   | Lic.No/Date:0510407258<br>20.07.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|       | ase No.:17/12/84-ALC3/2018    | Party Name: JPM EXPORTS PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|-------|-------------------------------|---|--|---------------------|
| 57 HQ | Q File<br>/84/050/00193/AM19/ | RLA File<br>:02/24/040/00067/AM19/      | Lic.No/Date:0210208602<br>23.07.2018           | Defer Date          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample and CAD. The case stands deferred for re-listing on 11.10.2018.

|                    |          | Party Name: FABEXPO                | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approve |
|--------------------|----------|------------------------------------|--|--------------------|
| 8 HQ File :01/84/0 | 50/00005 | RLA File<br>:05/23/040/00190/AM19/ | Lic.No/Date:0510407330<br>27.07.2018           |                    |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|   |                                   | Party Name: OPERA GLOBAL<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|---|-----------------------------------|---|--|---------------------|
| 9 | HQ File<br>:01/84/050/00221/AM19/ | RLA File<br>:05/24/040/00248/AM19/          | Lic.No/Date:0510407344<br>27.07.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| 60 Case No.:29/12/84-ALC3/2018 | Deut M. Mary    |                     |         |
|--------------------------------|-----------------|---------------------|---------|
| 100125/12/04-ALC5/2018         | Party Name:HIGH | Meet No/Date:12/84- | Ctata   |
|                                |                 |                     | Status: |





|                                   | PERFORMANCE TEXTILES PRIVATE LIMITED | ALC3/2018<br>13.09.2018              | Deferred    |
|-----------------------------------|--------------------------------------|--------------------------------------|-------------|
| HQ File<br>:01/84/050/00205/AM19/ | RLA File :05/23/040/00203/AM19/      | Lic.No/Date:0510407359<br>30.07.2018 | Defer Date: |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample, process flow chart and stage wise wastage. The case stands deferred for re-listing on 11.10.2018.

| Case No.:6/12/84-ALC3/2018        | Party Name: ADITYA TIMPACK<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------------|---|--|---------------------|
| HQ File<br>:01/84/050/00182/AM19/ | 1.57/74/040/000025/113550                     | Lic.No/Date:5210042717<br>01.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms as below:

| 1 | Sl.No. | ITCHS<br>Code | Import Item Name.               | Qty Allowed  |
|---|--------|---------------|---------------------------------|--|
|   | 1      | 39021000      | POLYPROPYLENE<br>GRANULES       | 1.10 MT/MT content contained in the export product |
|   | 2      | 39011010      | LLDPE                           | 1.05 MT/MT content contained in the export product |
|   | 3      | 38099110      | U.V. STABILIZER<br>MASTER BATCH | As applied   |

RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:32/12/84-ALC3/2018       | Party Name:SUPER GLITZ             | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 62 | HQ File<br>:01/84/050/00208/AM19/ | RLA File<br>:05/24/040/00249/AM19/ | Lic.No/Date:0510407405<br>01.08.2018           | Defer Date          |

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample, stage wise wastage and sketch showing wastage. The case stands deferred for re-listing on 11.10.2018.

|    | Case No.:33/12/84-ALC3/2018       | Party Name: PRECISE<br>SEAMLESS APPARELS PVT<br>LTD | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|---|--|---------------------|
| 63 | HQ File<br>:01/84/050/00209/AM19/ | RLA File<br>:05/24/040/00259/AM19/                  | Lic.No/Date:0510407397<br>01.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow 31% Wastage for Sl. No.1 and 38% Wastage for Sl. No.2.

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|    | Case No.:9/12/84-ALC3/2018        | Party Name:GEO SOURCE              | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 64 | HQ File<br>:01/84/050/00185/AM19/ | RLA File<br>:08/24/040/00152/AM19/ | Lic.No/Date:0810143176<br>02.08.2018           | Defer Date:         |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:28/12/84-ALC3/2018       | Party Name:GAURAV<br>INTERNATIONAL | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 55 | HQ File<br>:01/84/050/00204/AM19/ | RLA File<br>:05/23/040/00213/AM19/ | Lic.No/Date:0510407408<br>02.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:31/12/84-ALC3/2018       | Party Name:RICHA & CO              | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 66 | HQ File<br>:01/84/050/00207/AM19/ | RLA File<br>:05/24/040/00274/AM19/ | Lic.No/Date:0510407418<br>02.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:7/12/84-ALC3/2018        | Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|---|--|---------------------|
| 57 | HQ File<br>:01/84/050/00183/AM19/ | RLA File<br>:35/24/040/00014/AM19/              | Lic.No/Date:3510045397<br>07.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:8/12/84-ALC3/2018        | Party Name:FIRST GARMENT MFG. CO. (I) PVT. LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|-----------------------------------|---|--|---------------------|
| HQ File<br>:01/84/050/00184/AM19/ | RLA File<br>:35/24/040/00015/AM19/              | Lic.No/Date:3510045396<br>07.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

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|    | Case No.:24/12/84-ALC3/2018       | Party Name: FIRST GARMENT MFG. CO. (I) PVT. LTD. | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|--|--|---------------------|
| 69 | HQ File<br>:01/84/050/00200/AM19/ | RLA File<br>:35/24/040/00016/AM19/               | Lic.No/Date:3510045395<br>07.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:39/12/84-ALC3/2018 | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------|--|--|---------------------|
| 70 | HQ File                     | RLA File                               | Lic.No/Date:0510407471                         | Defer Date          |
|    | :01/84/050/00215/AM19/      | :05/24/040/00282/AM19/                 | 07.08.2018                                     | 25.10.18            |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:41/12/84-ALC3/2018       | Party Name: AMKO EXPORTS           | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 71 | HQ File<br>:01/84/050/00217/AM19/ | RLA File<br>:05/23/040/00221/AM19/ | Lic.No/Date:0510407496<br>09.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow 7% Wastage for the above mentioned AA.

RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:15/12/84-ALC3/2018 | Party Name: DHARMESH<br>TEXTILES LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred |
|----|-----------------------------|--|--|---------------------|
| 72 | HQ File                     | RLA File                                 | Lic.No/Date:3310030461                         | Defer Date          |
|    | :01/84/050/00191/AM19/      | :33/24/040/00005/AM19/                   | 10.08.2018                                     | 25.10.2018          |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:16/12/84-ALC3/2018       | Party Name:DHARMESH<br>TEXTILES LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred    |
|----|-----------------------------------|---|--|------------------------|
| 73 | HQ File<br>:01/84/050/00192/AM19/ | RLA File<br>:33/24/040/00004/AM19/      | Lic.No/Date:3310030460<br>10.08.2018           | Defer Date: 25.10.2018 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to issue deficiency letter as indicated by DIPP. The case stands deferred for re-listing

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on 25.10.2018.

|    | Case No.:38/12/84-ALC3/2018       | Party Name: ORIENT CRAFT LIMITED   | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 74 | HQ File<br>:01/84/050/00214/AM19/ | RLA File<br>:05/24/040/00285/AM19/ | Lic.No/Date:0510407512<br>10.08.2018           |                     |

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:42/12/84-ALC3/2018       | Party Name:GAURAV<br>INTERNATIONAL | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 75 | HQ File<br>:01/84/050/00218/AM19/ | RLA File<br>:05/23/040/00228/AM19/ | Lic.No/Date:0510407521<br>13.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

|    | Case No.:36/12/84-ALC3/2018       | Party Name: WEAR WELL INDIA PVT. LTD., | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved    |
|----|-----------------------------------|--|--|------------------------|
| 76 | HQ File<br>:01/84/050/00212/AM19/ | RLA File<br>:05/24/040/00291/AM19/     | Lic.No/Date:0510407545<br>16.08.2018           | Defer Date: 11.10.2018 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 11.10.2018.

|    | Case No.:53/12/84-ALC3/2018       | Party Name: BELLAPREMIER<br>HAPPY HYGIENECARE<br>PRIVATE LIMITED | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred    |
|----|-----------------------------------|--|--|------------------------|
| 77 | HQ File<br>:01/84/050/00229/AM19/ | RLA File<br>:35/24/040/00013/AM19/                               | Lic.No/Date:3510045401<br>17.08.2018           | Defer Date: 25.10.2018 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:1/12/84-ALC3/2018        | Party Name: AYM SYNTEX LTD.        | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 78 | HQ File<br>:01/84/050/00177/AM19/ | RLA File<br>:03/94/040/00451/AM19/ | Lic.No/Date:0310823147<br>20.08.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to allow 3% Wastage for the above mentioned AA.

RA concerned may take necessary action subject to compliance of other usual conditions.

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|    | Case No.:37/12/84-ALC3/2018                                     | Party Name: STRAWBERRY<br>STUDIO EXPORTS PRIVATE<br>LIMITED    | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018             | Status:<br>Deferred    |
|----|---|--|--|------------------------|
| 79 | HQ File<br>:01/84/050/00213/AM19/                               | RLA File<br>:05/24/040/00301/AM19/                             | Lic.No/Date:0510407566<br>21.08.2018                       | Defer Date: 25.10.2018 |
|    | <b>Decision :</b> Committee cons decided to ask for sample alon | idered the case as per agenda<br>gwith CAD. The case stands de | a alongwith other relevant<br>ferred for re-listing on 25. | nt papers and 10.2018. |

|    | Case No.:44/12/84-ALC3/2018       | Party Name: RICHA & CO             | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Deferred   |
|----|-----------------------------------|------------------------------------|--|-----------------------|
| 80 | HQ File<br>:01/84/050/00220/AM19/ | RLA File<br>:05/24/040/00297/AM19/ | Lic.No/Date:0510407565<br>21.08.2018           | Defer Date 25.10.2018 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to ask for sample alongwith CAD. The case stands deferred for re-listing on 25.10.2018.

|    | Case No.:54/12/84-ALC3/2018       | Party Name: AYM SYNTEX LTD.        | Meet No/Date:12/84-<br>ALC3/2018<br>13.09.2018 | Status:<br>Approved |
|----|-----------------------------------|------------------------------------|--|---------------------|
| 81 | HQ File<br>:01/84/050/00230/AM19/ | RLA File<br>:03/94/040/00495/AM19/ | Lic.No/Date:0310823501<br>04.09.2018           |                     |

**Decision :** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

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# Minutes of manual cases considered by the Norms Committee -V in Meeting No.12/84 AM-19 dated 13.09.2018 actually held on 20.09.2018

82.

| Mecord India Ltd              |
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| o. 01/84/171/00024/AM18/DES.V |
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Fixation of SION for export product 'Dipped Nylon monofilament fabrics'

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 25.10.2018.

| 03.                                     | Territoria de la companya de la comp |
|---|--|
| Case No. 180                            | M/s Premier Fine Linens Pvt. Ltd.  |
| NC Meeting No.12/AM-19 Dated 13.09.2018 | F.No. 01/84/050/00172/AM18/DES.V<br>RA F.No. 32/24/040/00018/AM18  |

Ratification of norms for the AA No. 3210078248 dated 08.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Process flow chart, Stagewise wastage, justification of wastage in Manufacturing process, Sample and sketch showing wastage from fabric to metal. The case stands deferred for re-listing on 25.10.2018.

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| Case No. 181   | M/S C.L. INTERNATIONAL   |
| NC Meeting No.12/AM-19 Dated 13.09.2018  | HQ File :01/84/050/00087/AM18/DES-V  |
|  | RLA File:05/23/040/00083/AM18/   |
| 22.05.2017   | he Advance Authorisation No. 0510402674 dated  |
| Decision: Committee considered the case as per a representation dated 17.04.2018 of the firm has await their comments and defer the case. The case | genda along with other relevant papers and noted that<br>been referred to DIPP for comments. NC decided to<br>stands deferred for re-listing on 25.10.2018.  |

| 85  | Table B. 1. A. al-Det Itd                             |
|---|---|
| Case No. 182                                  | M/S Precise Seamless Apparels Pvt. Ltd.               |
| NC Meeting No.12/AM19 dated 13.09.2018        | HQ File:01/84/050/00043/AM19/DES-V                    |
| Ne Weeting No. 12/1 (1717) dated 13/03/1201   | RLA File:05/23/040/00428/AM17/                        |
| Request for modification in Norms fixed Advar | nce Authorisation No.0510406016 dated 28.03.2018      |
| Decision: Committee considered the case as pe | er agenda alongwith other relevant papers and decided |
| to allow wastage of 34%.                      |   |
| RA concerned may take necessary action su     | bject to compliance of other usual conditions.        |

| Case No. 183                                    | M/s Precise Seamless Apparels Pvt. Ltd.        |
|---|--|
| NC Meeting No.12/AM-19 Dated 13.09.2018         | RA F.No. 05/24/040/00647/AM18                  |
| Request for modification in Norms fixed Advance | ce Authorisation No.0510406015dated 28.03.2018 |

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and decided to allow wastage of 18%.

RA concerned may take necessary action subject to compliance of other usual conditions.

## 87

| Case No. 184                                    | M/s Dharmesh Textiles Ltd.  |
|---|---|
| NC Meeting No.12/AM-19 Dated 13.09.2018         | F.No. 01/84/050/00483/AM17/DES-V  |
|   | RA F.No. 33/24/040/00008/AM17   |
| Request for modification in Norms fixed Advance | ee Authorisation No.3310030367 dt.31.01.2017  |
| Decision: Committee considered the case as per  | agenda along with other relevant papers and noted that m has been referred to DIPP for comments. NC decided |

#### 88

| Case No. 185                                   | M/s AYM Syntex Ltd. (Formerly known as M/s Welspun Syntex Ltd.)  |
|--|--|
| NC Meeting No.12/AM-19 Dated 13.09.2018        | F.No. 01/84/050/00302/AM15/DES-V   |
| ·  | RA F.No. 03/95/040/00565/AM15  |
| Modification of adhoc norms Adv. Authorisation | No. 0310789947 dated 07.10.2014  |
|  | r agenda along with other relevant papers and noted that m has been referred to DIPP for comments. NC decided case stands deferred for re-listing on 25.10.2018. |

## 89

| Case No. 186  | M/s Sunderkraft Clothing  |
|---|---|
| NC Meeting No.12/AM-19 Dated 13.09.2018   | F.No. 01/84/050/00108/AM15/DES-V  |
|   | RA F.No. 05/24/040/00128/AM15   |
| Firm requested for condone lapse for style No. no obligation against A/A No 0510388600 dated 11 | ot mentioned on shipping Bills for fulfilment of export .06.2014  |
| the firm has requested for condone Lapse fo   | r agenda along with other relevant papers and noted that it style number not mentioned on shipping bills for 0510388600 dated 11.06.2014. The committee decided |
| RA concerned may take necessary action sub  | ject to compliance of other usual conditions.   |

## 90.

| Case No 187                                   | M/s Radnik Exports  |
|---|---|
| NC M.No.12/84 AM-19 dt.30.08.2018.            | F.No.01/84/162/00112/ AM19/DES-V  |
|   | dies Trousers Mfd of 70% Polyester 30% Viscose Woven or –10%) (STYLE NO P2 CLANS TROUSRES) under special <u>TP 2015-20</u> .  |
| above said export product under Special Advan | lated 08.09.2018 have requested for fixation of norms for<br>nce Authorisation. Committee considered the case as per<br>d went through the details submitted in this case and |

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approved Wastage of 3.02%.

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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| Case No 188                        | M/s Radnik Exports               |  |
|------------------------------------|----------------------------------|--|
| NC M.No.12/84 AM-19 dt.30.08.2018. | F.No.01/84/162/00113/ AM19/DES-V |  |

Prior fixation of adhoc norms for export of 1. Ladies Dress Mfd of 100% Viscose Woven printed Fabric GSM 80 (Tolerance + or -10%) (STYLE # 4BCE5VA25 ) 2. Girls Dress Mfd of 100% Cotton Woven Printed Fabric, GSM 120 (Tolerance +0r -10% (Style #4GW25VCCO) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Radnik Export vide their letter dated 05.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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| ahi Exports Pvt.Ltd.<br>./84/162/00114/ AM19/DES-V |
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Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 along with relevant documents for export of Mens Polo Shirt Made of 60% Cotton 40% Polyester Yarn Dyed knitted Fabric GSM 190 (Tolerance + or -10%) (STYLE NO 43LK857) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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| Case No 190                              | M/c Chahi F                      |
|--|----------------------------------|
| NC M.No.12/84 AM-19 dt.13.09.2018.       | M/s Shahi Exports Pvt.Ltd.       |
| Prior fixation of adhoc norms for august | F.No.01/84/162/00115/ AM19/DES-V |

Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 along with relevant documents for export of Mens Polo Shirt Made of 60% Cotton 40% Polyester Yarn Dyed knitted Fabric GSM 190 (Tolerance + or -10%) (STYLE NO 43LK857) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The Committee after due deliberation decided to allow the Personal Hearing to firm for examination of the case. The case stands deferred for 27.09.2018

#### 94.

| Case No. 191  | M/s Insta Exhibitions Pvt. Ltd.                                   |
|---|---|
| NC Meeting No.12/AM-19 Dated 13.09.2018  Decision: Committee considered the | F.No. 01/84/050/00012/AM19/DES-V<br>RA F.No. 03/95/040/00986/AM18 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to the firm alongwith sample, stage wise wastage. The case stands deferred for re-listing on 25.10.2018.

#### 95.

| Case No 192                                 | M/s Modelma Exports                             |
|---|---|
| NC M.No.12/84 AM-19 dt.13.09.2018.          | F.No.01/84/171/00006/ AM19/DES-V                |
| Prior fixation of adhoc norms for export of | f M/S Modelma Exports But 1td vide the internal |

Prior fixation of adhoc norms for export of M/S Modelma Exports Pvt. Ltd. vide their letter dated 12.09.2018 along with relevant documents for export of Mens Shorts Made of 55% Linen 45% Cotton Yard Dyed Woven Woven Fabric width 58" GSM 152 (Tolerance + or −10%) (STYLE NO 100038510) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Modelma Exports. vide their letter dated 12.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

#### 96.

| Case No. 193  | M/s Polygenta Technologies Ltd.                                   |
|---|---|
| NC Meeting No.12/AM-19 Dated 13.09.2018   | F.No. 01/84/050/00145/AM16/DES-V<br>RA F.No. 03/95/040/00224/AM16 |
| Firm Requested for fixation of adhoc norms again  | nst A/A No. 0310706006 data 101 07 2015                           |
| <b>Decision</b> : Committee considered the case as decided to refer the case to DIPP. The case st | s per agenda along with other 1                                   |

| Case No. 186                            | M/s Abhikriti Impex Pvt. Ltd.                                     |
|---|---|
| NC Meeting No.12/AM-19 Dated 13.09.2018 | F.No. 01/84/050/00388/AM17/DES-V<br>RA F.No. 03/95/040/00135/AM17 |

**Decision :** Committee considered the case as per agenda along with other relevant papers and noted that CAD mentions 100 Mt. Length and it is not mentioned as to how many pieces are made from 100 Mt. Length in the CAD. The same may be informed alongwith sample of the product . The case stands deferred for re-listing on 11.10.2018.

#### 98.

| Case No 195                                 | M/s Shahi Exports Pvt.Ltd.       |
|---|----------------------------------|
| NC M.No.12/84 AM-19 dt.13.09.2018.          | F.No.01/84/162/00117/ AM19/DES-V |
| Prior fixation of adhoc norms for export of | of M/S Shahi Evanta B            |

Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2018 Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM 270 (Tolerance + or -10%) (STYLE NO DG91D211RN) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 10.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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| Case No 196                              | M/s Shahi Exports Pvt.Ltd.       |
|--|----------------------------------|
| NC M.No.12/84 AM-19 dt.13.09.2018.       |                                  |
| Prior fixation of adhoc norms for export | F.No.01/84/162/00118/ AM19/DES-V |

Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM 270 (Tolerance + or -10%) (STYLE NO DG83D006R) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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| ent Craft                                    |
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| /84/162/00119/ AM19/DES-V                    |
| oft vide their letter dated 18.09.2018 Ladie |
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Trouser Made out of 100% Linen Woven Dyed Fabric GSM 160 (Tolerance + or -10%) (STYLE NO CALIA CROP LINEN TROUSERS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Orient Craft vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

#### 101.

| Case No 198                                 | M/s Orient Craft   |
|---|--|
| NC M.No.12/84 AM-19 dt.13.09.2018.          | F.No.01/84/162/00120/ AM19/DES-V                           |
| Prior fixation of adhoc norms for export of | M/S Orient Craft vide their letter dated 18.09 2018 Ladies |

Trouser Made out of 100% Linen Woven Dyed Fabric GSM 160 (Tolerance + or –10%) (STYLE NO. ALINA LINEN TROUSERS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Orient Craft vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

#### 102.

| Case No 199                        | M/s Orient Craft                 |
|------------------------------------|----------------------------------|
| NC M.No.12/84 AM-19 dt.13.09.2018. | F.No.01/84/162/00121/ AM19/DES-V |

Prior fixation of adhoc norms for export of M/S Orient Craft vide their letter dated 18.09.2018 Ladies Trouser Made out of 100% Linen Woven Dyed Fabric GSM 160 (Tolerance + or -10%) (STYLE NO.LUNA TROUSERS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Orient Craft vide their letter dated 18.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export

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